

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 03.03.2020

CAUSE LIST - 2

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
Dy. No. 120/BB/2020	For dismissal	Sec 9 of I&B code 2016	Mr. T Jagadeesh	M V V Ramana, Advocate	Camson Seeds Ltd	

ADVOCATE FOR PETITIONER/s:

ADVOCATE FOR RESPONDENT/s:

ORDER

None appeared for the Petitioner.

C.P(IB)No.89/BB/2020 is dismissed for default by separate order.

MEMBER (T)

MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.P. (IB)No.89/BB/2020
U/s. 9 of the IBC, 2016
R/w Rule 6 of I&B (AAA) Rules, 2016

Between:

T. Jagadeesh
Seeds Production Organizer
Mahajandahalli (at post)
Hadagalli Tq.
Ballari

- Petitioner/Operational Creditor

And

CAMSON Seeds Ltd.,
Sy. No.132, Madhuri Hobli,
Doddaballapur – 561 203
Bengaluru Rural Dt.

- Respondent/Corporate Debtor

Date of Order: 03rd March, 2020

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Petitioner : None

ORDER

Per: Rajeswara Rao Vittanala, Member (Judicial)

1. C.P.(IB)No.89/BB/2020 is filed by T. Jagadeesh (Petitioner/Operational Creditor), U/s. 9 of the IBC, 2016 R/w Rule 6 of I&B (AAA) Rules 2016, by inter-alia seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of CAMSON Seeds Ltd., (Respondent/Corporate Debtor) on the ground that



it has committed default for an amount of Rs.17,16,038/- (Rupees Seventeen Lakhs Sixteen Thousand Thirty Eight only).

2. The Company Petition was filed before the Bench on 07.01.2020, and on scrutiny of the Application the Registry has raised certain office objections on 24.01.2020, and the same were sent by email to the Counsel on 24.01.2020 and 13.02.2020. However, the Objections were not complied within the time granted, and the case was listed on 27.02.2020 for non-compliance of office objections, and on that day neither the Petitioner nor Counsel for the Petitioner appeared before the Tribunal.
3. On perusal of the records, it shows that the case is not being prosecuted diligently. Therefore, the case was posted under the caption "**For Dismissal**" on 03.03.2020. Today also, neither the Petitioner nor Counsel for the Petitioner appeared before the Tribunal. It shows that the Petitioner is not interested to prosecute the case, and therefore, the Petition is liable to be dismissed for default for non-compliance of office objections.
4. In the result, C.P.(IB)No.89/BB/2020 is dismissed for default for non-compliance of office objections. No order as to costs.

**ASHUTOSH CHANDRA
MEMBER, TECHNICAL**

**RAJESWARA RAO VITTANALA
MEMBER, JUDICIAL**